

Mr. P.K. Padhi

CAT/1/11

(A) IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. .... 405 1996

Ajit Kumar Mohanty ..... Applicant(s)  
Versus  
Union of India ..... Respondent(s)

Sr. No.	Date	Order with Signature	
1	5-6-96	<p>REGISTER</p> <p>Heard Shri P.K. Padhi, learned counsel for the applicant and Shri Ashok Mohanty, learned Senior Standing Counsel for the Respondents. Perused the contents of the Original Application. On perusal of the contents of the Original Application it is noticed that the applicant had given four choices by Annexure-4. The authorities have considered his option and posted him at Balikuda, a distance of 15 K.Ms. from Jagatsinghpur. The prayer in this application is for quashing the order of transfer, item No.10 of Annexure-5. It is not possible to grant this prayer after considering the merits of the case.</p> <p>However, Shri Padhi submits that the representation filed by the applicant before the Director of Postal Services (Headquarters), Annexure-6 dated 30.5.1996</p>	<p>9-8-07 Rs. 50/- has been billed</p> <p>4/6</p> <p>This application may be placed before Registrar for registration 4/6</p> <p>Regd 4/6</p> <p>Regd 4/6</p> <p>For admiss &amp; stay</p> <p>4/6</p> <p>Bench</p>

(A)

(1)

Serial No. of Order	Date of Order	Order with Signature
		<p>should be considered. At this stage, the learned Senior Standing Counsel pointed out that the transfer at item No.10 is linked up with the transfer at item No.1. In view of this, it is not possible to stay the order of transfer. However, I direct the Director of Postal Services (Respondent No.2) to dispose of the applicant's representation (Annexure-6) within a period of four weeks from the date of receipt of a copy of this order.</p> <p>The Original Application is disposed of.</p> <p>Kanazumhasahai MEMBER (ADMINISTRATIVE)</p> <p>5/6/96</p> <p>Free copy of order of 1.5.6.96 may be given to the counsel for both sides.</p> <p>CD C.O. 6/6/96</p> <p>MB 6/6/96</p> <p>Received copy of order dt 5/6/96</p> <p>Received by Post dt 5/6/96 along with copy of order on behalf of Mr. Mohanty under reference to</p>